

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

APPEAL NO. 253 of 2016

Dated: 17th February, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

In the matter of :

**GAIL India Ltd. Appellant(s)
Vs.
Petroleum & Natural Gas Regulatory Board Respondent(s)**

Counsel for the Appellant(s) : Mr. Ajit Pudussery
Ms. Shruti S. Hasarika

Counsel for the Respondent(s) : Mr. Prashant Bezbourah
Mr. Sumit Kishore

ORDER

Learned counsel for the Respondent seeks four weeks time to file reply. He may file the same on or before 20.03.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 05.04.2017 after serving copy on the other side.

List the matter on **07.04.2017.**

**(B.N. Talukdar)
Technical Member (P&NG)
Ts/Vg**

**(Justice Ranjana P. Desai)
Chairperson**